

ITEM NO.1

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 896/2012

(Arising out of impugned final judgment and order dated 14-12-2010
in WP No. 5/2010 passed by the High Court of Gujarat at Ahmedabad)

MAULIN J BAROT

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

Date : 28-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Pranav Sachdev, Adv.
For Mr. Prashant Bhushan, AOR (N.P.)

For Respondent(s) Ms. Meenakshi Lekhi, Adv.
Mr. Harish Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel on both the sides submit that since the SCA No.13550/2000 pending before the High Court of Gujarat at Ahmedabad was not being heard on account of recusal by majority of judges, and hence the same may also be called for, subject matter being the same.

We find force in the submission. Since the subject matter in both the cases is same, SCA No.13550/2000 is transferred to this Court, to be heard along with this petition.

List the matters after ensuing Deepawali vacation for final hearing.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASST. REGISTRAR